

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SITTING AT NEW DELHI**

In

Original Application No.621 of 2019

IN THE MATTER OF:

Resident Welfare Association (Regd')

..... Applicant

Versus

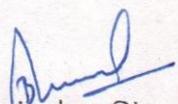
State of Haryana & ors.

..... Respondents

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FILED BY:


Bhupinder Singh,
Regional Officer, Nodal Officer
Haryana State Pollution Control Board, Panckula
SCO-55, Sector -25, Panipat, Haryana 132105

Date:

Place: New Delhi

Report of the committee duly constituted in the OA No. 621/2019 titled as Resident Welfare Association (Regd) Vs State of Haryana & ors.

Background

The complaint has been made in the Hon'ble NGT regarding unauthorized and polluting yarn manufacturing factories which are established in sector- 18, Haryana Sahari Vikas Paradhikaran, Panipat without obtaining any consent to establish and consent to operate from the Haryana state Pollution Control Board (HSPCB). These illegal yarn manufacturing units have also not obtained the permission from Central Ground Water authority (CGWB) for extraction of ground water. It has been mentioned in the complaint that these illegal factories also discharge their toxic effluent with the help of tankers, into Irrigation canal no.2 of Panipat city emerges in the holy river Yamuna. It has been alleged that these industries are categorised as Red category industries which are grossly polluting industries which have been discharging environmental pollutants directly into the ambient air and water, having potential threat to cause adverse effect on the soil, water and air quality.

The said matter OA no. 621 of 2019 was listed before Hon'ble National Green Tribunal on 29.07.2019 and the operative part of Order is :

" Before proceeding further in the matter, we require a factual and action taken report from a joint Committee comprising of Central Pollution Control Board (CPCB), state Pollution Control Board (SPCB), Central Ground Water Authority (CGWB) and the District Magistrate, Panipat within one month by email at judicial-ngt@gov.in. The SPCB will be the nodal agency for coordination and compliance."

Copy the order dated 29.07.2019 passed by Hon'ble NGT dated 03.01.2019 is attached as **Annexure-R1**.

In Compliance of the order passed by Hon'ble NGT, Principal Bench, New Delhi in OA No 621/2019 on 29/09/2019. The team of following officers was constituted for inspection of the units mentioned in the referred complaint:

- i. Ms. Preeti, IAS, Additional Deputy Commissioner, Panipat on behalf Deputy Commissioner Panipat.
- ii. Dr. Narender Sharma, Additional Director, CPCB, New Delhi.
- iii. Sh. S.K.Mohinudin, Sr. Hydrogeologist, CGWB, Chandigarh.
- iii. Sh. Bhupinder Singh, Regional Officer, HSPCB, Panipat (Nodal Officer nominated by Haryana State Pollution Control Board).

The above said team inspected the units mentioned in the referred complaint on 21.07.2019 and 22.07.2019.

The methodology adopted by the joint team for investigating the matter:

- Visit to the site of the units mentioned in the complaint.
- Meeting with Sh. Gurdeep singh, President, Resident welfare Association (Regd.) complainant in OA No. 621/2019 at site to obtain details regarding exact location of the units mentioned in the complaint.

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- Obtaining information from the officer of HSVP regarding the status of units operating in sector-18, HSVP, Panipat.

Observation made by the team during inspection on 05.02.2019 at site

1. M/s Longawal Spinning Mills, Sector-18, Panipat:

The unit M/s Longawal Spinning Mills, Sector-18, Panipat is a green category and engaged in weaving and spinning. The unit has obtained consent to operate from the HSPCB. As per the observations made by Joint team during inspection, the unit is not contributing to water or air pollution. The unit has installed one tubewell with submersible having motor with horse power 1.5 H.P. **The unit has not obtained permission from CGWB for extraction of ground water.** The daily consumption of water is approximately 5 KLD. The unit has also drinking water supply connection with HSVP. The unit has obtained permission from Municipal Corporation, Panipat for manufacturing of shoddy yarn & rugs vide letter no. MCP/TL-29/2019-20 dated 21.05.2019. The land has not been acquired by HSVP as per letter issued by Estate Officer, Rohtak vide letter no. 3040 dated 29.11.2018.

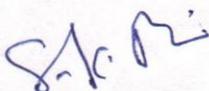
2. M/s Loom Knits, Sector-18, Panipat:

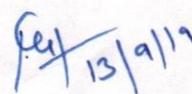
The unit M/s Loom Knits, Sector-18, Panipat is a green category and engaged in weaving and spinning. The unit is operating in the name of Looms and Knots at present site. The unit has obtained consent to operate from the HSPCB. The unit has installed one tubewell with submersible having motor with horse power 5 H.P. **The unit has not obtained permission from CGWB for extraction of ground water.** The daily consumption of water is approximately 2.5 KLD. The unit has also drinking water supply connection with HSVP. The unit has obtained permission from Municipal Corporation, Panipat for manufacturing of export for handloom vide letter no. MCP/TL-30/2019-20 dated 21.05.2019. The unit has taken the land on lease for the period of five years from 1.04.2019 to 31.03.2024 as per lease agreement submitted by the unit dated 08.08.2019. The land has not been acquired by HSVP as per letter issued by Estate Officer, Rohtak vide letter no. 3039 dated 29.11.2018.

3. M/s Geeta Spinning Mills, Sector-18, Panipat

The unit M/s Geeta Spinning Mills, Sector-18, Panipat is a green category and engaged in weaving and spinning. The unit has obtained consent to operate from the HSPCB. As per the observation the unit is not contributing to water or air pollution. The unit has installed one tubewell with submersible having motor with horse power 1.5 H.P. **The unit has not obtained permission from CGWB for extraction of ground water.** The daily consumption of water is approximately 2 KLD. The unit has also drinking water supply connection with HSVP. The unit has obtained permission from Municipal Corporation, Panipat for manufacturing of shoddy yarn & rags vide letter no. MCP-TL-28/2019-20 dated 21.05.2019. The land has not been acquired by HSVP as per letter issued by Estate Officer, Punchkula vide letter no.3 dated 02.01.2006.





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4. **M/s Ashoka Spinning Mills, Sector-18, Panipat:**

The unit M/s Ashoka Spinning Mills, Sector-18, Panipat is not in operation at site mentioned in complaint. It was found that unit M/s Aarav Textile was operating at present site. The unit is a white category engaged in stitching process only to manufacture handloom products. The unit is not required to obtain consent to operate from the HSPCB. As per the observation, the unit is not contributing to water or air pollution. The unit has installed one tubewell with submersible but the same is now not in use by the unit. The daily consumption of water is approximately 1 KLD. The unit has drinking water supply connection with HSVP. The land has not been acquired by HSVP as per letter issued by Estate Officer, Punchkula vide letter no. 3495 dated 20.05.2002.

5. **M/s Bhartiya Spinning Mill, Sector-18, Panipat:**

The unit M/s Bhartiya Spinning Mill, Sector-18, Panipat is a green category and engaged in processing of waste cotton. **The unit has not obtained any consent to operate from the HSPCB.** The unit has provided one tubewell with submersible having motor with horse power 2 H.P. The use of ground water is being done for domestic purpose in the unit. **The unit has not obtained permission from CGWB for extraction of ground water.** The daily consumption of water is approximately 1 KLD. The unit also has drinking water supply connection with HSVP. No permission from Municipal Corporation has been obtained for operation of unit at present site.

6. **M/s Lord Shiva Hand Spinning Mill, Sector-18, Panipat**

The unit M/s Lord Shiva Hand Spinning Mill, Sector-18, Panipat is not operating at the present site. The site has been leased to unit M/s DSP Handloom and is operating at the site from past one year as informed by the representative of unit during the time of inspection. The unit has provided power looms to manufacture carpets. **The unit is a green category and it was mandatory for the unit to obtain consent to operate from the HSPCB, however, no consent has been obtained by the Unit.** The unit has provided one tubewell with submersible having motor with horse power 2 H.P. The unit has not obtained permission from CGWB for extraction of ground water. The daily consumption of water is approximately 2 KLD. No permission from Municipal Corporation, Panipat obtained for operation of unit.

7. **M/s Kaushalya woollen Mills, Panipat:**

The unit M/s Kaushalya woollen Mills, Panipat is not in operation at the site. The site is located in sector- 40, HSVP, Panipat instead of sector-18 as mentioned in the complaint. No manufacturing activity carried out by the unit at site. The unit M/s Kanahiya enterprises and S.K Trader are operating at the above site. This unit engaged in trading of waste cloth only and no manufacturing activity carried out by these units. The units are not required to obtain consent to operate from the HSPCB. The unit has installed one tubewell with submersible having motor with horse power 2 H.P. The use of ground water is being done for domestic purpose in the unit. **The unit has not obtained permission from CGWB for extraction of ground water.** The daily consumption of water is approximately 1 KLD. Permission from Town and

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Country Planning Department for trading activity has not been obtained by these units.

8. M/s Saraswati woollen Mills, Panipat:

The unit M/s Saraswati Woollen Mills, Panipat is not in operation at the site. The site is located in sector- 40, HSVP, Panipat instead of sector-18 as mentioned in the complaint. The unit M/s Birmi International, sector-40, HSVP, Panipat is operating at site. The unit is engaged in knitting of polyster yarn for manufacturing grey fabric. The knitting activity is not covered under consent management of the Board spinning of polyster and cutting of polar blankets. The unit has installed one tubewell with submersible having motor with horse power 3 H.P. **The unit has not obtained permission from CGWB for extraction of ground water.** The daily consumption of water is approximately 3 KLD. Permission from Town and country Planning Department for manufacturing activity has not been obtained by the unit.

9. M/s Jyoti Spinning Mills, Sector-18, Panipat:

The unit M/s Jyoti Spinning Mills, Sector-18, Panipat is not in operation at the site. The unit M/s Sawan K Motors Pvt Ltd is operating at the site mentioned engaged in sale and servicing of automobile. The unit is operating at the present site since 2007 and is operating based on regular consent to operate from the HSPCB. The unit covers under orange category. The unit has provided one tubewell with submersible having motor with horse power 3 H.P. The use of ground water is being done for washing of vehicle. **The unit has not obtained permission from CGWB for extraction of ground water.** The daily consumption of water is approximately 6 KLD. Permission from Municipal Corporation for sale and service of automobile has been obtained by the unit.

10. M/s Prakash Spinning Mills, Sector-18, Panipat:

The unit M/s Prakash Spinning Mills, Sector-18, Panipat is not in operation at the site. The site has been leased out to M/s Pratham Textile engaged in manufacturing of cloth from Polyster. The unit make use of ground water in the process as it has provided water jet machines and same is recycled back into the process. However, no dyeing and printing activity done by the unit in the process. The unit is presently lying closed from the last three months as informed during the time of inspection. The unit covers under Red category and has not obtained Consent to operate from HSPCB. Closure action against the unit has already been taken by HSPCB. The unit has provided one tubewell with submersible having motor with horse power 3 H.P. The use of ground water is being done for industrial and domestic purpose. **The unit has not obtained permission from CGWB for extraction of ground water.** The daily consumption of water is approximately 3 KLD. Permission from Municipal Corporation for manufacturing activity has not been obtained by the unit. The land has not been acquired by HSVP as per letter issued by Estate Officer, Punchkula vide letter no. 4135 dated 15.07.2003.

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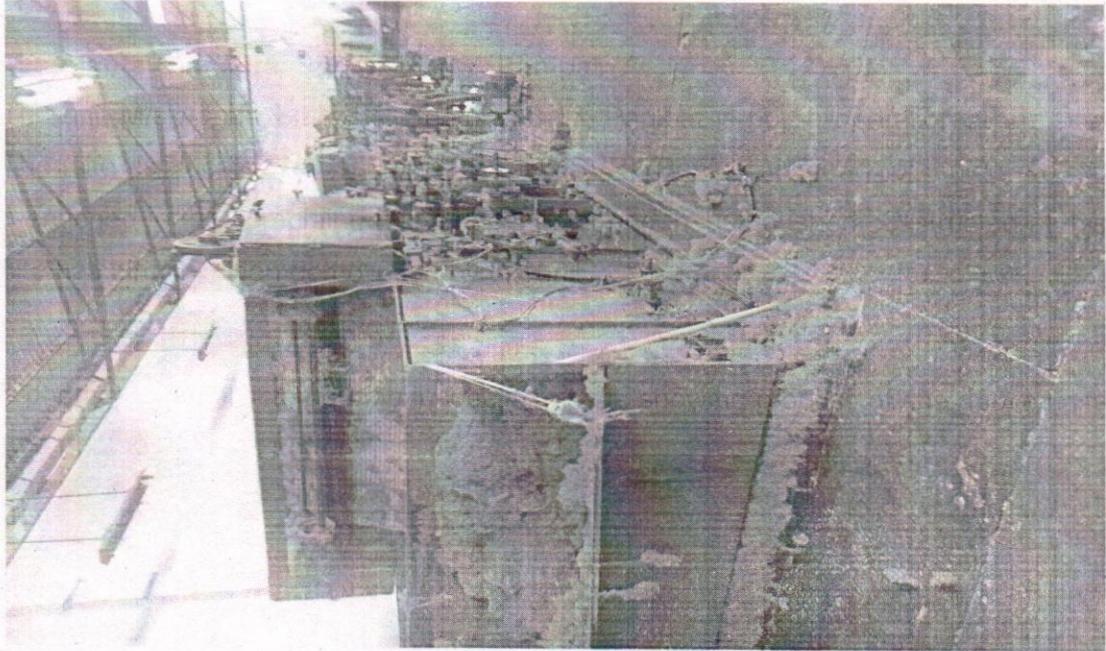
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11. M/s Ajanta Blankets, Sector- 13-17, Panipat

The unit M/s Ajanta Blankets, Sector- 13-17, Panipat is not in operation at the site. The site is located in sector- 13-17, HSVP, Panipat instead of sector-18 as mentioned in the complaint. It is a vacant plot and industrial shed constructed at this site has already been demolished by the unit.

Some of the photographs collected during inspection at site showing process of the above units is shown in the photographs as under :



Unit M/s Longwal Spining Mills engaged in processing of waste rugs. No dyeing activity done at site.



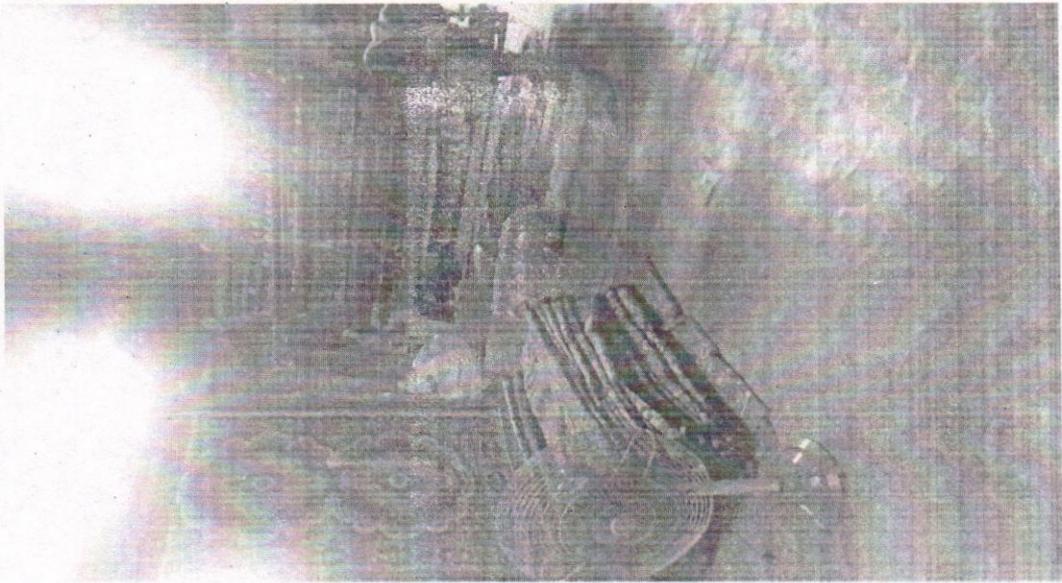
Unit M/s Loom & knots, engaged in spinning process. No dyeing activity done at site.

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Unit M/s DSP Handloom installed Power looms. No dyeing activity found at site.

During inspection it was informed by the representative of units and also enquired from the official of HSVP that the building of these sites were constructed in the year around 1988-89. The land for residential sector- 18 was acquired by the HSVP in the year 1993-94. Since units in these buildings were already in operation therefore these building were excluded by HSVP from acquiring. Presently, these units come under the preview of Municipal Corporation, Panipat and Town and country Planning Department.

Relocation policy of Haryana Government, Urban Local Bodies Department

Haryana Urban Local Bodies Department has issued notification dated **20.07.2016** for relocation of industrial unit operating in residential area. As per point 8.5 of the notification the categorization for the purpose of relocation shall be for industrial units (For manufacturing) only. The categorization of shifting as per said notification is as under:

- 8.5.1 Red Category Industries- To be shifted with immediate effect by giving them six months time.
- 8.5.2 Orange Category Industries- To be shifted with immediate effect as in case red category, but if these units comply with the Pollution Control Norms, then they may be given two years of time for shifting to confirming areas.
- 8.5.3 Green Category Industries- These units may continue to be dealt with as per the existing provisions and norms of the Pollution Control Department and other relevant approvals from concerned authorities.
- 8.5.4 House Hold units- Attached list of manufacturing activities can continue in residential area provided they are not operating from HUDA sectors or other planned and approved residential colonies.
- 8.5.5 Only non hazardous and non-noxious industries having clearance from pollution Control Department shall be permitted to operate in residential areas.

Copy of notification is attached as **annexure-R2**.

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The brief detailed of the units as mentioned in the complaint are given in table below:

Table 1

Sr. No.	Name of unit	Present operating status	Status of polluting activity	Category and status of consent to operate from HSVP	Status of ground water permission	Status of permission from Municipal Corporation and Town and Country Planning
1.	M/s Longwal Spinning Mill, Sector-18, Panipat	The unit is operating at present site.	No dyeing and bleaching activity done by the unit	Green category. Consent to operate obtained by the unit.	Permission from CGWA not obtained	Permission from Municipal Corporation obtained
2.	M/s Looms Knots, Sector-18, Panipat	The unit is operating in the name of Looms and Knots	No dyeing and bleaching activity done by the unit	Green category. Consent to operate obtained by the unit.	Permission from CGWA not obtained	Permission from Municipal Corporation obtained
3	M/s Geeta Spinning Mills, Sector-18, Panipat	The unit is operating at site	No dyeing and bleaching activity done by the unit	Green Category. Consent to operate obtained by the unit.	Permission from CGWA not obtained	Permission from Municipal Corporation obtained
4	M/s Ashoka Spinning Mill, Sector-18, Panipat	The unit is operating in the name of Aarav industry.	No dyeing and bleaching activity done by the unit	White category. Consent to operate not required	The tubewell installed but not in use	Permission from Municipal Corporation obtained
5	M/s Bhartiya Spinning Mill, Sector-18, Panipat	The unit is operating at site.	No dyeing and bleaching activity	Green category. Consent to operate not obtained	Permission from CGWA not obtained	Permission from Municipal Corporation not obtained

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			done by the unit			
6	M/s Lord shiva spinning Mill, Sector-18, Panipat	The unit is operating in the name of DSP Handloom	No dyeing and bleaching activity done by the unit	Green Category. Consent to operate not obtained	Permission from CGWA not obtained	Permission from Municipal Corporation not obtained
7	M/s Kaushalya woollen Mill, Sector-18, Panipat	The unit is operating in the name of Kanahiya enterprises and S K Traders	No dyeing and bleaching activity done by the unit	Not fall in any category of the Board. Consent to operate not required	Permission from CGWA not obtained	Permission from town and country Planning Department not obtained
8	M/s Saraswati woollen Mill, Sector-18, Panipat	The unit is operating in the name of Birmi international	No dyeing and bleaching activity done by the unit	The unit is engaged in knitting process which is not covered under consent management of the Board.	Permission from CGWA not obtained	Permission from town and country Planning Department not obtained
9 ✓	M/s Jyoti Spinning Mill, Sector-18, Panipat (Sawan K Motors private limited operating at the existing site)	The unit is operating in the name of Sawan K Motors private limited	No dyeing and bleaching activity done by the unit	Orange category (Washing and servicing of automobile). Consent to operate obtained by the unit.	Permission from CGWA not obtained	Permission from Municipal Corporation obtained. <i>The unit was required to shifted out of residential area within 2 years from 20/7/2016, the date of notification of Haryana Urban Local Bodies department.</i>
10 ✓	M/s Prakash Spinning Mill,	The unit is existing in	No dyeing	Red Category.	Permission from	Permission from

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	Sector-18, Panipat	the name of Pratham Textile. The unit found closed by the team	and bleaching activity done by the unit	Consent to operate not obtained	CGWA not obtained	Municipal Corporation not obtained. <i>The unit was required to shifted out of residential area within 2 years from 20/7/2016, the date of notification of Haryana Urban Local Bodies department.</i>
11	M/s Ajanta Blankets, Sector-18, Panipat	The unit is lying dismantled	No dyeing and bleaching activity done by the unit	Lying abandoned. Not required	Not required	Not required

Beside this one more unit M/s Anmol Spinning mill, sector-18, HSVP, Panipat not mentioned in the complaint was found operating in the said area. The said unit also have not obtained consent to operate from the Board. The unit has installed one tubewell with submersible with 5 H.P. motor. The total consumption of water by the unit is approximately 3 KLD. Permission from CGWA has not been obtained for extraction of ground water. The unit is covered under green category and no dyeing & printing operation done by the unit.

Conclusion and Recommendation

1. That the unit mentioned in the complaint are not involved in any dyeing and bleaching activity which may result into discharge of any effluent from the unit. No illegal discharge of effluent was found during the time of inspection by the team.
2. That out of 11 units mentioned in the complaint 3 unit mentioned at serial no. 1,2, and 3 of the above table viz. M/s Longwal Spinning Mill, M/s Looms Knots and are green category units and has obtained consent to operate from the Board. These units can be allowed to operate in the Municipal area as per notification 20.07.2016. The detail is as under:

M/s Longwal Spinning Mill, Sector-18, Panipat	No dyeing and bleaching activity done	Green category. Consent to operate	Permission from CGWA not obtained	Permission from Municipal Corporation obtained
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	by the unit	obtained by the unit.		
M/s Looms Knots, Sector-18, Panipat	No dyeing and bleaching activity done by the unit	Green category. Consent to operate obtained by the unit.	Permission from CGWA not obtained	Permission from Municipal Corporation obtained
M/s Geeta Spinning Mills, Sector-18, Panipat	No dyeing and bleaching activity done by the unit	Green Category. Consent to operate obtained by the unit.	Permission from CGWA not obtained	Permission from Municipal Corporation obtained

3. The unit at serial no. 5, and 6 viz. **M/s Bhartiya Spinning Mill and M/s Lord shiva spinning Mill**, of the above table are green category unit and have not obtained consent to operate from the HSPCB and also no permission from Municipal Corporation has been obtained. Closure action against these units has been initiated by the HSPCB (Copies attached as Annexure R3 Colly). The details of these units is as under :

M/s Bhartiya Spinning Mill, Sector-18, Panipat	No dyeing and bleaching activity done by the unit	Green category. Consent to operate not obtained	Permission from CGWA not obtained	Permission from Municipal Corporation not obtained
M/s Lord shiva spinning Mill, Sector-18, Panipat (Operating in the name of DSP Handloom)	No dyeing and bleaching activity done by the unit	Green Category. Consent to operate not obtained	Permission from CGWA not obtained	Permission from Municipal Corporation not obtained

4. That the unit mentioned at serial no 4,7, 8 and 11 are not required to obtain consent to operate from HSPCB as these units are white category units and not covered under consent management of the Board. The detail of these units are as under:

M/s Ashoka Spinning Mill, Sector-18, Panipat	The unit is operating in the name of Aarav industry.	No dyeing and bleaching activity done by the unit	White category. Consent to operate not required	Permission from Municipal Corporation obtained
M/s Kaushalya woollen Mill,	The unit is operating in	No dyeing and	Not fall in any category of the	Permission from town and

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Sector-18, Panipat	the name of Kanahiya enterprises and S K Traders	bleaching activity done by the unit	Board. Consent to operate not required	country Planning Department not obtained
M/s Saraswati woollen Mill, Sector-18, Panipat	The unit is operating in the name of Birmi international	No dyeing and bleaching activity done by the unit	The unit is engaged in knitting process which is not covered under consent management of the Board.	Permission from town and country Planning Department not obtained
M/s Ajanta Blankets, Sector-18, Panipat	The unit is lying dismantled	No dyeing and bleaching activity done by the unit	Lying abandoned. Not required	Not required

5. That the unit mentioned at serial no. 9 i.e. M/s Jyoti Spinning mill is operating in the name of M/S Sawan K Motors Pvt Ltd engaged in sale and services of Hyundai cars. The unit has obtained consent to operate from HSPCB. The unit covers under orange category therefore require to be shifted from the said location within 2 years from the date of notification of ULB i.e 20.07.2016. Action regarding shifting from the present location and limiting the consent to operation to the above period needs to be taken by Department of Urban Local Bodies and HSPCB. The letters in this have been issued to ULB and the Unit for taking necessary action in this regard (Copy attached as R4)
6. That the unit mentioned at serial no 10 of the table 1 is existing in the name of M/s Pratham Textile. The unit is a red category unit and has already been closed by the Board. As per notification of Haryana Urban Local Bodies dated 20/7/2016, this unit needs to be shifted within two years from 20/7/2016. The letters in this have been issued to ULB and the Unit for taking necessary action in this regard (Copy attached as)
7. That none of the 9 operating units of the above said table no 1 (S. No. 1,2,3,4,5,6,7,8,9) has obtained permission form CGWA for extraction of ground water therefore closure action by sealing the borewell of these units shall be taken by CGWA. The letter for initiating action against these units has been issued to CGWB by Nodal agency (Copy attached as R5)
8. That since the complaint has been made for ground water contamination and is neither fit for consumption of human being and animals as alleged in the complaint therefore ground water sample has been collected by the team during inspection to assess the ground water quality. As per results of the ground water samples received from CGWB, the ground water of the are under reference is not contaminated. Further, based on the

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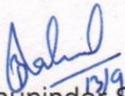
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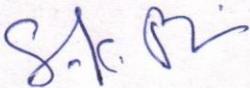
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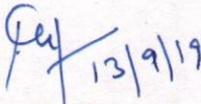
observations made by the Joint Committee, the units referred in the present matter, do not seem to contribute towards quality of ground water.

9. That Municipal Corporation, Panipat and Town Country Planning Department shall take necessary against the unit which have not taken permission to operate their unit from respective departments in accordance with law. Letters has been written to Municipal Corporation, Panipat vide letter no. HSPCB/PR/2019/1829 dated 11.09.2019 and to Town & Country Planning Department, Panipat vide letter no. HSPCB/PR/2019/1831 dated 11.09.2019 to take action against the unit mentioned in OA No. 621/2019 for not obtaining requisite permission for operation of manufacturing facility (**Copy attached as R6**).

Signed by:


Sh. Bhupinder Singh,
Regional Officer,
HSPCB, Panipat (Nodal Officer)


Sh. S.K. Mohinudin,
Sr Hydrologist, CGWA,
Chandigarh


Dr. Narender Sharma,
Additional Director,
CPCB, Delhi


Ms. Preeti, IAS,
Additional Deputy Commissioner,
Panipat

Item No. 15

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 621/2019

Residents Welfare Association (Regd.)

Applicant(s)

Versus

State of Haryana & Ors.

Respondent(s)

Date of hearing: 29.07.2019

CORAM:

**HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

Ms. Mansi Chahal, Mr. Kapil Sagar, Advocates

ORDER

Grievance in this application is that private respondents have set up unauthorized polluting factories without 'Consent to Establish' under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air Prevention and Control of Pollution) Act, 1981 in the residential area of Sector 18, Panipat, Haryana. The factories are discharging toxic effluents into the irrigation canal and also polluting the river Yamuna. The industries are 'red category' industries.

Before proceeding further in the matter, we require a factual and action taken report form a joint Committee comprising Central Pollution Control Board (CPCB), State Pollution Control Board

शहरी स्थानीय
निकाय निदेशालय
हरियाणा



DIRECTORATE OF URBAN
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To

The Principal Secretary to Govt. Haryana,
Industries Department

The Principal Secretary to Govt. Haryana,
Environment Department

The Director General,
Town and Country Planning Department, Haryana

The Chief Administrator,
Haryana Urban Development Authority

The Managing Director,
HSIIDC, Panchkula

The Commissioner,
Municipal Corporation, Gurgaon

The Commissioner,
Municipal Corporation, Faridabad

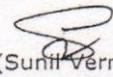
Memo no. DULB/CTP/TP/A2/2016/ 5534-40

Dated: 04/8/16

Subject: Relocation Policy for shifting of Industrial Units operating from residential areas (CWP no. 11226 of 2013 (O&M) titled as Progress Industries Vs State of Haryana and others.

1. Please refer to this office memo no. 53/50/2015-SCI dated 20.3.2015 vide which the committee for formulation of Relocation Policy for shifting of Industrial Units operating from residential area was constituted. (copy enclosed for ready reference)
2. I, have been directed to inform that the Relocation Policy for shifting of Industrial units operating from residential areas has been notified vide notification no. 2/29/2016-R-II dated 20th July, 2016. The copy of the same is enclosed with request to take the necessary action on the points of the policy related to your Department and send the action taken report to this office as this case is listed for 4.10.2016 and the status report regarding implementation of this policy is to be submitted before the Hon'ble High Court.

D.A: As enclosed


(Sunil Verma)
Assistant Town Planner,
for Director Urban Local Bodies,
Haryana, Panchkula

Endst. No. DULB/CTP/TP/A2/2016/ 5541-71 dated: 04/8/16

A copy of the above is forwarded alongwith the copy of the notified policy to the following with request to carry out survey regarding number of Red,

Orange, Green and House Hold Units located within the residential and send the action taken on these industries/ unit as per the clause no. 8.5 of the policy.

- i. All the Commissioners of the Municipal Corporations of Haryana State
- ii. All the Deputy Commissioners in the State


(Sunil Verma)
Assistant Town Planner,
for Director Urban Local Bodies,
Haryana, Panchkula.

CC:

1. PS to CS, Haryana for kind information of Chief Secretary, Haryana
2. PS to PS, ULB for kind information of Principal Secretary to Govt. Haryana, Urban Local Bodies, Haryana, Chandigarh
3. PA to DULB for kind information of Director, Urban Local Bodies, Haryana, Panchkula

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**Haryana Government
Urban Local Bodies Department
Notification**

Dated : 20th, July, 2016

No. 2/29/2016-R-II, In exercise of the power conferred by Section 398 (2) (a) of the Haryana Municipal Corporation Act, 1994 and power conferred by Section 250 (a) of Haryana Municipal Act, 1973, the Governor of Haryana hereby directs for the information of general public the following Relocation Policy for shifting of Industries operating in the Residential Areas.

1. Introduction/Background:-

The formulation of the re-location policy has been necessitated consequent to orders of Hon'ble High Court in CWP No. 11226 of 2013 (O & M) titled as Progress Industries v/s State of Haryana and others. The court issued directions to the State for framing a policy for shifting the industrial units operating in the residential areas.

2. Operative part of the order of the High Court:-

The above mentioned Civil Writ Petition alongwith other CWP Nos. 13134 to 13140 of 2013 were listed together for hearing and disposed of by a common judgment titled as CWP No.11226 of 2013 (O&M) titled as Progress Industries Vs. State of Haryana and others on dated 9.07.2014. All the aforementioned 8 writ petitions preferred by the petitioner(s) originated due to the closure of the factories by the respondents (Joint Commissioner, Municipal Corporation, Ballabgarh and Faridabad) on the ground that they were running in notified residential area localities and such industrial activities could not be permitted in violation of the notified zoning/master plan.

In addition to above, there was another prayer with regard to framing of policy for shifting such units from the residential area. It was felt that it was dire need of the day not only in the interest of public at large, but also in the interest of the industrial units and in addition, this would avoid unnecessary litigation. It was, therefore, directed that the Government shall do the needful after giving due publicity and after hearing all concerned.

First part of the order of the court pertains to the shifting of the manufacturing units out of the residential areas in case not permitted under the Municipal Committee Act and units in contravention of the municipal laws. The Hon'ble High Court mandated that there should be a non-discriminatory treatment of the manufacturing units operating in the residential areas in the municipal limits. Therefore, the policy needs to apply uniformly in all such similarly situated cases.

The second part of the order of the Hon'ble High Court refers to the running of the dangerous and hazardous factories specifically the pollution causing units. For the purpose of making policy recommendations, both have been considered.

3. Constitution of Committee:-

In pursuance of order dated 24.02.2015, Sh. Depinder Singh Dhesi, Chief Secretary, Haryana and Sh. S.N. Roy, Principal Secretary to Government, Haryana, Urban Local Bodies Department assured that they will make efforts to frame the policy for the entire State of Haryana and they will also direct the Pollution Control Board to identify the polluting industries and their categories. They assured the Hon'ble High Court that the requisite policy will be framed within four months. Affidavit filed by Sh. Roy in Court was taken on record.

Since framing of a State Level Policy for shifting of Industries from the residential areas is a major policy decision, involving different departments, therefore Chief Secretary of Govt. Haryana approved the Constitution of the following committee, for formulating the policy:-

1.	Principal Secretary to Govt. Haryana, Industries Department	Chairman
2.	Principal Secretary to Govt. Haryana, Urban Local Bodies Dept.	Member
3.	Principal Secretary to Govt. Haryana, Environment Dept.	-do-
4.	Director General, Town and Country Planning Dept. Haryana	-do-
5.	Chief administrator, HUDA	-do-
6.	Managing Director, HSIIDC	-do-
7.	Director, Urban Local Bodies, Haryana	-do-
8.	Commissioner, Municipal Corporation, Faridabad	-do-
9.	Commissioner, Municipal Corporation, Gurgaon	-do-

The committee was required to formulate the policy and notify the same before the next date of hearing, which was 15.07.2015.

The committee observed in its first meeting that a similar exercise of relocation of industrial units from the residential areas was implemented by the State of Delhi ensuing an order of the Hon'ble Supreme Court of India. The policy of Delhi, since it was approved by the highest court of India, was taken as the reference document for the preparation of the policy for Haryana State.

4. Relocation of Industry in Delhi:-

A similar exercise arising out of a Supreme Court Order was implemented in the capital city of Delhi, where appx. 1,29,000 units that employed nearly 14, 40,000 workers were identified for relocation from residential areas. The committee decided that it will be instructive and useful to study the case of Delhi in some detail and draw lessons from the same for the purpose of making policy recommendation in the instant case especially in view of the fact that the highest court of the country had seen and ratified the policy prescriptions in case of Delhi.

The Hon'ble Supreme Court, vide Judgment dated 7th May, 2004 delivered in the matter of closure/shifting of unauthorized industrial activities in Delhi in residential/non-conforming areas, had passed certain directions in Writ Petition (Civil) No. 4677 of 1985 titled "M.C. Mehta Vs. Union of India & Others" which inter-alia included :-

4.1 "All Industrial units that have come up in residential/non-conforming areas in Delhi on or after 1st August 1990 shall close down and stop operating as per the following schedule:-

- 4.1.1 Industrial units pertaining to extensive (Extensive Industries have been classified as 'F' Category, Extensive industries include Auto parts, castings, acid, chemicals, paint, varnish etc.) industries within a period of four month;
- 4.1.2 Industrial units pertaining to light and service industries within five months;
- 4.1.3 Impermissible household industries within six months and
- 4.1.4 6,000 Industrial units on waiting list for allotment of industrial plots within 18 months.
- 4.1.5 House Hold units that have been classified as per the attached list may continue to operate from the residential areas".

In case of Delhi, 122 household industrial activities were allowed to operate in the residential areas after obtaining necessary licenses from the relevant authority.

5. Consultation Committee-Stake Holder Comments:-

In compliance of the court order a committee for the purpose of policy formulation was constituted and after due deliberations with various experts and stake holders has attempted to address the

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issue. Keeping in view the spirit of the order of Hon'ble Court, the committee formed under the chairmanship of the Principal Secretary Industries met every 15 days and held extensive consultative sessions to formulate a rational and practically implementable policy. A total of seven meetings were held with various stake holders at Chandigarh and Delhi to consider diverse viewpoints regarding shifting and relocation of industry.

6. Representations of the Industrial Associations:-

Industries Association of Jagadhri had in the year 2000 and later in the year 2005 given representations to the Director Town and Country Planning to recognize the typical nature of industrial activity of the Jagadhri town. During the publishing of the draft development plans, the Department was urged to declare the town as an industrial town and identify / allocate larger geographic areas for the manufacturing units and declare certain industry occupied areas as industrial zones, as major industrial activity was prevalent in those areas and it was not possible to distinguish between residential and industrial activity areas, as both co-existed.

6.1 Deliberations with Jagadhri Metal Association:-

During the deliberations, the representative of industrial units, broadly agreed that industrial units falling under the red category should be closed or shifted from the residential area. The units falling under orange category should be allowed to continue subject to compliance of rules and procedures and stipulations of Haryana State, Water and Air Pollution Control Board as well as other authorities of the State Government. The units falling under the Green category should be exempted from shifting as per the court order. The industry representatives were of views that the residential area wherein industrial units have occupation of more than 70% physical/ geographic area, (eg: Faridabad has a number of such industries occupied areas) should be declared/considered as industrial zone in-situ.

7. Inter Departmental Consultations:-

Inter Departmental consultations were held with Departments of Labour, HUDA, Urban Local Bodies and Town & Country Planning Department and the comments thereof alongwith counter comments of Department of Industries are given at Annexure -A.

8. Policy Recommendations:-

The following norms shall be followed with regard relocation of Industrial units working in residential areas:-

- 8.1 Clusters of Industrial concentration in controlled area pockets delineated as "residential areas" in the development plans, having more than 70% plotted geographic area within the cluster under industrial activity/use would be considered for regularization on the basis of actual surveys after review of the development plans by following the due procedure prescribed under the Act.
- 8.2 The due process shall diligently be followed before reviewing the development Plan by inviting comments from the general public on the draft need to be followed strictly in such a situation before modifying and revising the development plan.
- 8.3 In case a decision is taken to modify the land use and the development plan, the necessary provision with respect to charging of fees, prescription of zoning etc. need to be mandated accordingly.
- 8.4 Some Departments i.e. ULB, T& CP, Labour and Haryana State Pollution Control Board have opposed the idea of regularization of industrial colonies operating from the residential area, a conscious view needs to be taken whether a larger public interest would be served by shifting such a large number of industrial units enmass or they be retained by modifying the development plan, especially the areas, where the current existing land use is determined

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after conduct of actual survey on the ground (Ground Truthing exercise) and found to be predominantly industrial as mentioned above, although the area is earmarked as residential.

8.5 Categorization for the purposes of Relocation;

The following categorization for the purposes of relocation shall be for industrial units (for manufacturing industries) only.

- 8.5.1 Red category Industries-To be shifted with immediate effect by giving them six months time.
- 8.5.2 Orange category Industries-To be shifted with immediate effect as in case of red category, but if these units comply with Pollution Control Norms, then they may be given two years of time to shift to conforming areas.
- 8.5.3 Green category Industries-These units may continue to be dealt with as per the existing provisions and norms of the Pollution Control Department and other relevant approvals from the concerned authorities.
- 8.5.4 House Hold Units-Attached list of manufacturing activities can continue in residential areas provided they are not operating from HUDA sectors or other planned and approved residential colonies.
- 8.5.5 Only non-hazardous and non-noxious industries having clearance from Pollution Control Department shall be permitted to operate from the residential areas.

8.6 Facilitation for shifting of Industry to conforming Industrial Zones:-

The State Government shall facilitate shifting/relocation of Industrial units to the conforming areas. In case of short fall of the industrial zone space, additional zones shall be identified and notified by the Department of Town & Country Planning Department / Urban and Local Bodies as per their respective mandates, in consultation with the Dept of Industries. Accordingly existing/new Development Plans shall be marked on map and the designated industrial zones shall be earmarked as the new hub of manufacturing.

- 8.6.1 Keeping in view the demographics, the social & economic impact on the shifting of industry from the residential areas, a phased but time bound shifting is planned.
- 8.6.2 State shall identify and notify zones and areas for the industry.
- 8.6.3 State shall facilitate the Change of land use for the mass scale shifting and relocation of the industry to conforming zones. The new Haryana Enterprises Promotion Policy-2015 envisages 31 blocks as No CLU zones and 75 Blocks as Auto CLU zones for the purpose of establishing Industries. These provisions of the policy can be fruitfully utilized for the shifting units out of residential areas.
- 8.6.4 Modernization and technological up-gradation shall also be encouraged and incentivized.
- 8.6.5 Green and clean technology adoption as provisioned in the new Enterprises policy shall be incentivized.
- 8.6.6 Applicable norms with regard to pollution control shall be enforced.
- 8.6.7 Suitable incentives and other measures, for shifting and relocation of industrial units not conforming to the land use norms shall be provided as per the provisions of the new Enterprises Promotion Policy.

- 8.6.8 Tiny industries operating from the residential area that are non hazardous and cottage industries are meant to augment family incomes of the poor/lower middle class of society shall be identified and permitted to operate.

9. Future Plan and prescription:-

- 9.1 To take specific measures to encourage cluster based industrial infrastructure.
- 9.2 Pollution norms shall be strictly enforced in the residential areas. Zero tolerance shall be enforced for effluent air and noise pollution.
- 9.3 In order to prevent re-occurrences of such non conformance, geo referenced smart card linked to filing EM-2 shall be made a mandatory instrument for availing incentives. These cards shall be made by empanelled agencies on a chargeable basis on PPP mode. The recent introduction of UAM (Udyog Aadhar Memorandum) by Ministry of MSME can also be adopted for this purpose.

10. Implementation and Monitoring:-

Since, majority of units to be impacted by this policy are located within Municipal limits in different towns of the State, for effective implementation of the policy for relocation of the Industry already running in residential area of the District, a committee under the chairmanship of Commissioner, Municipal Corporation and where Municipal Corporation is not existing of Deputy Commissioner will be constituted with the following members:-

1.	Commissioner, Municipal Corporation/ Deputy Commissioner	Chairman
2.	District Town Planner of the concerned District	Member
3.	Estate Officer , HUDA of the concerned District	Member
4.	Estate Officer of HSIIDC of the concerned District.	Member
5.	Secretary, Municipal Committee of the concerned District	Member
6.	RO, Pollution Control Board of the concerned District.	Member
7.	Joint/Deputy Director/ DIC of the concerned District.	Member Secretary

- 10.1 A Monitoring mechanism shall be put in place to ensure that the re-location policy is implemented in the letter and spirit.

11. Revoking earlier permissions:-

All other permissions, licenses, consents for the purpose of the manufacturing/conducting business for the Red and Orange units shall stand revoked from the respective dates of end of the period mentioned in para 8.5.1 and 8.5.2 beginning from the date of notification of this policy.

12. House Hold Industry:-

The traditional house hold industry that has been operating from the residential areas of the old towns, within the MC limits shall be permitted to operate. The same shall however, not be applicable to HUDA and other planned and approved residential colonies as these are governed by their own Acts, Rules and Bylaws. A list of house hold Industries and showing the permissible activities and the negative list of Industries is enclosed herewith.

Draft Relocation Policy	Comments of the concerned department	Comments of the Industries Department.
Labour Department's, Rules pertaining to Registration and Licensing of Factories	<p>LABOUR DEPARTMENT, HARYANA;</p> <p>It is submitted that under the Factories Act, 1948, the location of a factory in a residential area is objectionable because of the inherent risk and accordingly under section 6(1)(aa) of the said Act read with Rule 3 of the rules there under, it is mandatory to obtain the prior permission in writing of the State Government or the Chief Inspector, for the site on which the factory is to be situated. The relevant part of the rule is reproduced below for convenience:-</p> <p>Section-6 (1) "Approval, Licensing and Registration of Factories,-</p> <p>(1) The State Government may make rules,-</p> <p>(aa) requiring, the previous permission in writing of the State Government or the Chief Inspector for the site on which the factory is to be situated and for the construction or extension of any factory or class or description of factories.</p> <p>Rule-3[Submission of Plans of Factories [Section 6(1)]</p> <p>The State Government or the Chief Inspector may require, for the purposes of the Act submission on the date of commencement of the Act or which has not been constructed or extended since then.</p> <p>In view of the provisions of law stated above, the department allows the registration and licensing of factory only on production of NOC/CLU/Allotment of Land from the competent authority (Local Authority). <u>Therefore, the department is very much in agreement with the provision in the draft policy that the industries in the residential areas should be shifted in a structured manner to ensure compliance of the law.</u></p>	The Labour Department is in agreement with the provisions of the Relocation Policy.
Chapter 10.1 of the Proposed Relocation Policy	<p>HARYANA URBAN DEVELOPMENT AUTHORITY (HUDA);</p> <p>It is intimated that this office has already informed to your office vide this office memo no.A-4 (VKS)-UB-2015/13058 dated 13.07.2015 that this office agrees with the provisions made in the draft policy as the matter mainly pertains to ULB and Town & Country Planning Departments. Besides, in the draft policy under chapter 10.1 it has already been mentioned that no other activity be permitted in HUDA sectors other than that allowed in the HUDA Act.</p>	HUDA is in concurrence with the provisions of the relocation Policy

Draft Relocation Policy	Comments of the concerned department	Comments of the Industries Department.
<p>Chapter-10- Regulation of Clusters of Industrial Concentration in Controlled Areas.</p>	<p>URBAN LOCAL BODIES, HARYANA;</p> <p>The Draft Relocation Policy has been examined. This department agrees with the proposals made in the draft policy.</p>	<p>-No Comments-</p>
<p>Chapter 8.3 Industry that manufacturers for the consumption of the immediate local area may continue to operate no solid fuel is used.</p>	<p>TOWN AND COUNTRY PLANNING</p> <p>Industry that manufacturers for the consumption of the immediate local area (only local service industries like Atta Chakki, Bakery, Vehicle repairing shop) may continue to operate, provided no solid fuel is used.</p>	<p>The comment is in agreement with the provisions of the proposed relocation policy and its exhaustive list of house hold.</p>
<p>Chapter 10.1</p> <p>Regularization of clusters of Industrial Concentration in controlled areas:-</p> <p>Cluster of industrial concentration in controlled area pockets having more than 70% plots within the cluster under industrial activity/use shall be considered for regularization on the basis of actual surveys after review of the development plans by following the due procedure prescribed under the act.</p> <p>The due diligence and process followed before reviewing the development plan by inviting comments from the general public on the draft need to be followed scrupulously in such a situation before modifying and revising the development plan.</p>	<p>This Department is not agreed with the suggestions that where 70% industries are located in the residential sectors, they should be declared as industrial zone. Even during the discussion in a meeting held on 07.05.2015, it was clearly pointed out by the DGTCP that proposal for declaring industrial zone is not feasible because the residents who have constructed their dwelling units and living in the same shall file objections and may even go to Court because they have constructed their house in the declared residential colony/area.</p>	<p>This suggestion can not be considered in Draft Policy as it will lead to an un feasible, large scale relocation.</p>
<p>Chapter 10.2:</p> <p>The categorization for the purposes of relocation is being done for factories (Manufacturing Industries) only</p> <ol style="list-style-type: none"> Red Category industries- to be shifted with immediate effect. Orange Category industries- to be shifted with immediate effect as in case of red 	<p>The categorization can only be done as per statutory provisions contained in the Zoning Regulations published alongwith the Development Plan which classifies the industries as Local Service Industry, Light Industry, Medium and Large Scale Industry. <u>Similarly, it is wrong to say that there is no concept of Hazardous and Dangerously Polluting Industries.</u> The term 'Obnoxious and Hazardous' has been duly defined in the Zoning Regulations which is as under:-</p>	<p>Reference is made to the e-mail of the Sr. Scientific advisor HSPCB to the PSI, dated 9 July 2015 5:40:25 pm, Para 3 and Line 1&2, Clearly mention (Verbatim) 'There is no concept of categorization of industries as 'Hazardous' or 'dangerously polluting industries' under the provisions of Environment Laws'. However, they go on to qualify the statement.</p>

Draft Relocation Policy	Comments of the concerned department	Comments of the Industries Department.
<p>category but if these unit comply with Pollution Control Norm, then they may be given two years of time to shift to conforming area.</p> <p>c. Green Category industries- these unit may continue after taking due consent of the Pollution Control Dept.</p> <p>d. Household Hold/Units: Attached list of manufacturing activities can continue in residential areas provided they are not operating from HUDA sectors or other planned residential areas.</p> <p>11.1- Future plan and prescription:-</p> <ul style="list-style-type: none"> • To take specific measures to encourage cluster based industrial infrastructure. • Pollution norms shall be strictly enforced in the residential areas. Zero tolerance to be enforced for effluent, air and noise pollution. • In order to prevent re- 	<p>Obnoxious or Hazardous Industry means an industry set up with the permission of the Government and is highly capital intensive associated with such features as excessive smoke, noise, vibration, stench, unpleasant or injurious affluent, explosive, inflammable material etc and other hazards to the health and safety of the community.</p> <p>The word dangerously polluting industry is also covered within the meaning of the hazardous industry.</p> <p>The word used is "cluster of industrialist concentration in controlled area pocket having more than 70% plots." This aspect is not clear. The plot may be of different sizes. In fact, instead of plot, the area of industrial units should be taken into consideration even if the Urban Local Bodies Department considers to regularize such industrial units in the residential areas. The Department impresses that ground truthing of all industries be carried out first before bringing any policy. Actually, the Government of Haryana in Industries Department is rewarding impresses that ground truthing of all industries be carried out first before bringing any policy. Actually, the Government of Haryana in Industries Department is rewarding the violators who have not obtained any CLU permission nor the permission from Government and proposing to regularize the Industries.</p> <p>This Department is also of the opinion that it may not be feasible to prepare the regularization/re-development scheme by the concerned SPV (to be formed by the owners).</p> <p>It may be difficult to make it mandatory requirement for having geo referenced smart card linked to filing EM-2 for availing incentives by the industrial units, though it would be appreciable to take specific measures for preventing cluster of industrial units being operated in the residential areas.</p>	<p>The definition is ambiguous and does not help in categorization in industries for the purpose of formulating the Policy</p> <p>This suggestion is accepted, that a detailed ground truthing exercise be conducted.</p> <p>The SPV as a stake holder should be an active participant in the process of formulating scheme of regularization/re-development which will be prepared by concerned Municipal Corporation/ Committee.</p> <p>In view of introduction of UAM by Ministry of MSME the same can be made mandatory in the State.</p>

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Draft Relocation Policy	Comments of the concerned department	Comments of the Industries Department.
<p>occurrence of such non conformance, geo referenced smart card linked to filing EM-2 shall be made mandatory instrument for availing incentives. These cards shall be made by empanelled agencies on a chargeable basis on PPP mode.</p> <p>11.2 House Hold Industry:</p> <p>The traditional house hold industry that has been operating from the residential areas of the old towns, with the MC limits shall be permitted to operate. The same shall however not be applicable to HUDA and other planned and approved residential colonies.</p>	<p>It is informed that the Department considers "approved residential colonies" as colonies established by private colonizers under Haryana Development and Regulation of Urban Area Act, 1975 and Rules, 1976.</p> <p>The Department as already mentioned considers Local Service Industry as a permissible activity in the residential sectors to meet the local requirement of the area. This office grants CLU permission for setting up of Local Service Industry in residential zone.</p>	<p>The department is in agreement with the provisions of the proposed relocation policy and its exhaustive list of 122 house hold industries.</p>

Draft Relocation Policy	Comments of the concerned department	Comments of the Industries Department.
	<p>HARYANA STATE POLLUTION CONTROL BOARD;</p> <p>i) As per consent policy notification of the Board issued on 15-4-2014, Board has already decided that no permission can be granted to the units located in already decided that no permission can be granted to the units located in Municipal Areas/ HUDA areas. TP schemes of the committee or any other approved residential area/colony. The Board is granting the various permissions in the form of Consent to Establish, consent to Operate, Authorization and Registration to various industries/projects under Water Act, 1974 Air Act, 1981 Hazardous Waste (MH&TM) Rules, 2008, Plastic Waste (M&H) Rules, 2011, E-Waste (M&H) Rules, 2011, Bio Medical Waste (M&H) Rules, 1998 as applicable. The board has categorized the industrial units and other projects under Red, Orange and Green category as highly polluting, polluting and less polluting units depending upon the their pollution potential. Only Red and Orange category of projects has been covered under consent management whereas the green category of the projects have been exempted from consent management subject to provisions of pollution control devices where ever required by green category projects depending upon their process and their activities and are governed by self regulatory regime.</p> <p>ii) In the draft policy under clause 10.2, it has been proposed that the green category of industries will not be shifted and continue to operate at the present sites after finalization and notification of the policy. Only non hazardous and non-noxious industries having clearance from Pollution Control Board shall be permitted to operate from these locations. In Chapter 7.1 of the draft policy, it has been mentioned that as per survey of Haryana Industries conducted during 2011-13, there are approximately 70,000 industrial units in Haryana out of which 45% units operating form non confirming area and some of which are in residential zone. Rough industries estimates peg this figure as nearly 2 to 3 times more. From the above data it is clear that the large number of industries are operating in non confirming/ residential areas that would also be including the large no. of green category of projects and in case the green category projects are included under consent management then it would be very difficult to handle such a large no. of cases of consent to establish/consent to operate. It is suggested that this provision of including the green category projects under consent</p>	<p>This suggestions can be accepted.</p> <p>This suggestions can be accepted.</p>

Draft Relocation Policy	Comments of the concerned department	Comments of the Industries Department.
	<p>HARYANA STATE POLLUTION CONTROL BOARD;</p> <p>i) As per consent policy notification of the Board issued on 15-4-2014, Board has already decided that no permission can be granted to the units located in already decided that no permission can be granted to the units located in Municipal Areas/ HUDA areas. TP schemes of the committee or any other approved residential area/colony. The Board is granting the various permissions in the form of Consent to Establish, consent to Operate, Authorization and Registration to various industries/projects under Water Act, 1974 Air Act, 1981 Hazardous Waste (MH&TM) Rules, 2008, Plastic Waste (M&H) Rules, 2011, E-Waste (M&H) Rules, 2011, Bio Medical Waste (M&H) Rules, 1998 as applicable. The board has categorized the industrial units and other projects under Red, Orange and Green category as highly polluting, polluting and less polluting units depending upon the their pollution potential. Only Red and Orange category of projects has been covered under consent management whereas the green category of the projects have been exempted from consent management subject to provisions of pollution control devices where ever required by green category projects depending upon their process and their activities and are governed by self regulatory regime.</p> <p>ii) In the draft policy under clause 10.2, it has been proposed that the green category of industries will not be shifted and continue to operate at the present sites after finalization and notification of the policy. Only non hazardous and non-noxious industries having clearance from Pollution Control Board shall be permitted to operate from these locations. In Chapter 7.1 of the draft policy, it has been mentioned that as per survey of Haryana Industries conducted during 2011-13, there are approximately 70,000 industrial-units in Haryana out of which 45% units operating form non confirming area and some of which are in residential zone. Rough industries estimates peg this figure as nearly 2 to 3 times more. From the above data it is clear that the large number of industries are operating in non confirming/ residential areas that would also be including the large no. of green category of projects and in case the green category projects are included under consent management then it would be very difficult to handle such a large no. of cases of consent to establish/consent to operate. It is suggested that this provision of including the green category projects under consent</p>	<p>This suggestions can be accepted.</p> <p>This suggestions can be accepted.</p>

Draft Relocation Policy	Comments of the concerned department	Comments of the Industries Department.
	<p>management may be waived off from the policy however these type of units will be governed by self regulatory regime as per present policy.</p> <p>iii) It is pertinent to mention here that the Central Pollution Control Board is in the process of revisiting the categorization of industries based on pollution index criteria and environmental issues such as generation of emissions, effluent and hazardous waste and the categorization will be done on the basis of composite scores 90 to 1000 marks) of pollution index which has been proposed as under:-</p> <ul style="list-style-type: none"> • Type of industries, if scores 60 and above be categorized as Red. • Type of industries, if scores 30 to 59 be categorized as Orange. • Type of industries, if scores 15 to 99 be categorized as Green. • Type of industries, if less than 15 be categorized as non-polluting industry (as white) <p>It is suggested that the above categorization of industries/ projects may also be considered while framing the relocation policy and only white category of projects to be finalized by CPCB, may be considered to operate at the present locations subject to compliance of norms/standards w.r.t. noise prescribed under EPA, Rules, 1986 and not to discharge any other pollutant.</p> <p>iv) In the draft policy there is no specific mention of units/installations handling and storing the hazardous chemical as defined in the manufacture, storage and import of Hazardous Chemical Rules, 1989 and Chemical Accident Rules, 1996. This type of installations in any residential or commercial or mixed area is very dangerous and prone to chemical disaster and accidents. It is suggested that this type of units/installation handling with hazardous chemicals and listed in the above said rules may not be allowed to operate in any residential or commercial or mixed area and should be shifted to remote areas.</p>	<p>This suggestions can be accepted.</p>

Classification of Industries (House Hold)

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GROUP - A

1	Agarbatti and similar products	35	Cotton/silk printing (by hand).
2	Aluminium hanger (excluding wire drawing and anodizing).	36	Computer repairing and cyber information Centre
3	Ayurvedic / Homoeopathic/Unani medicines.	37	Computer Software
4	Assembly and repair of electrical gadgets.	38	Dari and carpet weaving.
5	Assembly and repair of electronic goods.	39	Detergent (without bhatti).
6	Assembly and repair of sewing machines.	40	Data processing.
7	Assembly of hand tools	41	Dairy products e.g. Cream, ghee, paneer, etc.
8	Assembly of Badminton shuttle cocks.	42	Dry Cleaning (excluding big workshops)
9	Assembly and repair of electrical gadgets, cooler/heater etc.	43	Desk Top Publishing.
10	Assembly and repair of sewing machines.	44	Embroidery.
11	Assembly and repair of typewriter (excluding Font Casting).	45	Enameling Vitreous (without use of coal).
12	Assembly of Bakelite Switches	46	Framing of pictures and mirrors.
13	Assembly and repair of measuring instruments (excluding handling of Mercury and hazardous materials).	47	Fountain pens, ball pens and felt pens.
14	Atta Chakkies.	48	Gold and Silver thread, kalabattu.
15	Batik works.	49	Hosiery products (without dyeing and bleaching).
16	Block making and photo enlarging	50	Hats, caps, turbans including embroideries.
17	Biscuit, pappey, cakes and cookies making	51	Ivory carving.
18	Button making, fixing of button and hooks.	52	Ink making for fountain pens.
19	Book binding.	53	Information Technology and enabling services
20	Brushes and brooms (by hand).	54	Interlocking and buttoning.
21	Calico and Textile products.	55	Jewellery items.
22	Cane and bamboo products.	56	Khadi and handloom.
23	Cassettes recording.	57	Khus tattis.
24	Clay and modelling.	58	Knitting works.
25	Coir and jute products.	59	Lace products.
26	Cardboard boxes.	60	Leather footwear.
27	Candles.	61	Leather belts and assembly of buckles (by hand)
28	Copper and brass art wares.	62	Leather and rexine made ups.
29	Cordage, rope and twine making.	63	Milk Cream Separation.
30	Carpentry.	64	Manufacture of Jute products.
31	Clay and Modelling with Plaster of Paris.	65	Manufacture of Bindi.
32	Contact Lens.	66	Name plate making.
33	Canvas bags and holdalls making.	67	Production of following items.
34	Candles, sweets, rasmalai etc. (when not canned).	i	Blanco cakes
		ii	Brushes
		iii	Kulfi and confectionery.
		iv	Crayons.
		v	Jam, jellies and fruit preserves.

vi	Musical instruments (including repairs).
vii	Lace work and like.
viii	Ornamental leather goods like purses, hand bags.
ix	Small electronic components.
68	Paper stationery items and book binding.
69	Pith hat, garlands of flowers and pitch.
70	P.V.C. products (with one moulding machine).
71	Paper machine.
72	Perfumery and cosmetics
73	Photosetting.
74	Photostat and cyclostyling.
75	Photo copying of drawings including enlargement of drawings and designs.
76	Packaging of Shampoos.
77	Packaging of Hair Oil.
78	Preparation of Vadi, Papad etc.
79	Processing of condiments, spices, groundnuts and dal etc.
80	Pan masala.
81	Production of Sweets and namkeens.
82	Paper Mache
83	Paper cup. Plates, files cover and letter pads (without printing).
84	Photography (developing and printing).
85	Repair of watches and clocks.
86	Rakhee making
87	Repair of domestic electrical appliances.
88	Readymade garments.
89	Repair of bicycles.
90	Repair and assembly of computer hardware.
91	Repair of bags, brief cases, suitcases, except use of leather and PVC material.
92	Repairing of Water meters, stabilizer, UPS, etc.
93	Repair of electronic goods.
94	Rubber Stamps.
95	Repair of Scooters.
96	Stone engraving.
97	Sports goods.

98	Surgical bandage rolling and cutting.
99	Stove pipe, safety pins and aluminium buttons (by hand press).
100	Silver foil making.
101	Saree fall making.
102	Shoe laces.
103	Sport nets.
104	Stamp pads.
105	Screen Printing.
106	Tailoring.
107	Thread balls and cotton fillings.
108	Toys and dolls.
109	Ties.
110	Tomato Ketchup.
111	Umbrella assembly.
112	Utensil washing powder (only mixing and packaging).
113	Velvet embroidered shoes/shawls.
114	Vermicelli and macaroni.
115	Wood carving and decorative wood wares.
116	Wool balling and lachee making.
117	Wooden/cardboard jewellery boxes (subject to no objection certificate from the department).
118	Wool knitting (with machine).
119	Zari Zardozi.
120	Wooden/cardboard jewellery boxes (subject to no objection certificate from the department).
121	Wool knitting (with machine).
122	Zari Zardozi.

Household Industries

GROUP A - 1

Household Industries In Villages (Abadi) In Green Belt

1. Black smithy
2. Cane and bamboo products
3. Clay and modelling with Plaster of Paris
4. Dari/Carpet/Sari weaving (except dying & bleaching)
5. Stone engraving
6. Village pottery Industry (without bhatti)
7. Village oil ghani
8. Wood carving and decorative and wood wares.

None of the industries mentioned in Group A and A-1 shall carry out the following processes:

- i) Anodising
- ii) Bleaching
- iii) Burning of coal
- iv) Canning Facility
- v) Dyeing
- vi) Electroplating
- vii) Moulding works
- viii) Use of CFC gases
- ix) Varnishing
- x) Washing

i) Storing of chemicals listed under schedule I and/ or II of the Manufacture, Storage and Import of hazardous Chemical Rules, 1989 and Public Liability Insurance Act, 1990 shall be prohibited.

ii) No effluent/ emissions shall be allowed to be generated by the units and these shall adhere to the noise standards as stipulated by Ministry of Environment and Forest, Government of India.

Prohibited (Negative List)

Industries manufacturing the following shall be prohibited within the residential areas.

1	Arc/induction furnace of more than 3 tons per charge
2	Acids
3	Alkalis
4	Animal & fish oils
5	Aldehydes
6	Acid slurry
7	Acetylides, phridines, iodoform, chloroform, E-nepthol, etc.
8	Ammonium sulphoajanide, arsenic and its compounds, barium carbonate, barium cyanide, barium ethyle sulphate, barium acetate cinnabar, copper sulphocyanide, ferrocyanide, hydro cyanide, hydro cyanic acid, potassium biocalate, potassium cyanide, prussiate of potash, phynigallc acid, silver cyanide
9	Aircraft building.
10	Abattoirs, animal blood processing.(except existing and relocation)
11	Bitumen blowing (hot)
12	Brick kiln (using fresh earth as raw material, coal as fuel)
13	B-nepthol
14	Bakelite powder (starting from formaldehyde)
15	Barely malt and extract
16	Bone-grist, bone-meal, salting of bones, storages of bones in open, bone drying
17	Bone charcoal manufacturing
18	Blast furnaces - coal fired
19	Bicycles (integrated plant)
20	Brewery and potable spirits
21	Chlorinated paraffin wax purification
22	Carbon black
23	Cement industry
24	Calcium carbide, phosphorous, aluminum dust paste and powder, copper, zinc, etc. (electrothermal industries)
25	Cranes, hoists and lifts (excluding assembly)

26	General industrial machinery (such as hydraulic equipments, drilling equipments, boilers, etc.)
27	DOP (Dioctyl Phthalate), DBP & Plasticizer
28	Dry cell battery
29	Dye & dye intermediates
30	Distillation of wood, chemical seasoning of wood (excluding steam seasoning)
31	Explosives, i.e., Fireworks, Gunpowder, Guncotton, etc.
32	Earth moving machinery/equipment (manufacturing of assembly)
33	Electric wires and cables (more than 100 workers, 2000 sq.m land)
34	Fatty acids
35	Fungicides & pesticides
36	Flexographic ink
37	Fuel oils, illuminating oils and other oils such as stchetic oil, shoal oil, lubricants
38	Foundries (heavy)
39	Gas compressors
40	Graphite production
41	Glass furnace (more than 1 ton/day capacity)
42	Gases-carbon-disulphide, ultramarine blue, chlorine, hydrogen, sulphur dioxide, acetylene, etc. (other than LPG/CNG/Oxygen/medical gases)
43	Glandular/glandes extraction
44	Glue and gelatine from bones and flesh
45	Hot mix plant (except those approved by DPCC / CPCB)
46	Hazardous waste processing viz. hospital/medical/industrial waste
47	Polyurethene foam
48	Industrial gelatine, nitro glycerine and fulminate

49	Iron/steel metal forging (using steam and power hammer - more than 3 tonnes capacity)
50	Industrial gelatine, nitro glycerine and fulminate
51	Industrial trucks, trailers, etc.
52	Linear alkyd benzene
3	Lead manufacturing including secondary lead industry (recovery of lead from waste scrap)
4	Lime kiln
5	Leather tanning (raw hides/skins to semi finish)
5	Locomotives and wagons
	Methanol
	Methylated spirit
	Mechanical stone crushers & washing of coarse sand
	Manufacturing of pulp & paper
	Melamine resin
	Mineral salts (which involve use of acids: CuSO ₄ , FESO ₄ , alum, etc.)
	Manufacturing of diesel engines, generators except assembly
	Motor cycles, scooters, cars, tempos, trucks, etc.
	Newsprint
	News print manufacturing, pulping, fresh paper making
	Nitrogeneors and phosphatic fertilizers, except mixing of fertilizers for compounding (large scale)
	Organic solvent, chlorinated minerals, methanol, aldehydes, methylated spirits
	Petroleum coke processing, not as fuel
	Potteries/refractories (using coal or furnace oil)
	Polyethylene polymers including resins
	Paint industry (nitro Cellulose & Alkyd resin based)
	Plasticisers manufacturing
	Pyridines
	Phenol formaldehyde resin
	Lead powder (starting from lead and formaldehyde)

76	Porcelain product potteries (using coal of production capacity more than 2 tonne per day)
77	Rubber solution and thinner (using naptha and rubber scrap)
78	Roasting of Ore Sulphide Oxides of mixtures
79	Rayon fibre manufacturing
80	Refractories
81	Reclamation of rubber and production of tyres and tubes (devulcanisation)
82	Saccharine
83	Secondary Zine industry
84	Synthetic rubber
85	Smelting
86	Sewing machines (integrated units) except assembly
87	Sluice gates and gears
88	Steam engines
89	Steel pipes and tubes (continuous welded/seamless)
90	Sugar, khand sari
91	Sodium silicate industry (more than 1 tonne/day)
92	Stone quarrying
93	Textile (more than 100 workers in all shifts, 1 acre of land, 100 LKD of water)
94	Thorium, radium and similar isotopes and recovery of rare earth
95	Turbines
96	Urea & Phenyl Formaldehyde resin
97	Vegetable oil hydrogenated
98	Waste (crude / burnt) oil processing

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(Refinery) Notes:

- i) A public utility service involving any of the activities referred to above shall be permitted subject to environmental laws.
- ii) Further additions /alterations to the list of Prohibited Industries could be made if considered appropriate and in public interest by the State Government to do so.

Anil Kumar
Principal Secretary to Govt. Haryana
Urban Local Bodies Department

Dated : 20th, July, 2016

Endst No. 2/29/2016-R-II

*DUB (copy)
20/7/16*

A copy is forwarded to the Controller, Printing and Stationary Department, Haryana, Chandigarh with the request that the above notification in English may please be published in the Haryana Government Gazette (Extra Ordinary). He is requested to supply 150 printed copies to the said notification to this office for record.

CIP

*Arul
21/7/16*

*SP
ATG-IV*

Endst No. 2/29/2016-R-II

- Sd.

Superintendent Committee-II
for Principal Secretary to Govt. Haryana
Urban Local Bodies Department

Dated : 20th, July, 2016

A copy of the above mentioned notification is forwarded to the following for information and necessary action:-

*S
25.7.2016
ATP-IV*

1. Director General, Information, Public Relation & Cultural Affairs, Haryana.
2. Director, Urban Local Bodies Department, Haryana, Bays No.11-14, Sector-4, Panchkula.
3. All Deputy Commissioners in Haryana State.
4. All Commissioner, Municipal Corporation, Haryana.
5. All Sub Divisional Officers (Civil), Haryana.
6. All President/E.O/Secretary, Municipal Council/Committee, Haryana.

Please police the file from AD. Bsnic. Related to this case.

AZ

R. Singh
Superintendent Committee-II
for Principal Secretary to Govt. Haryana
Urban Local Bodies Department

21.07.2016 29640

21 JUL 2016



HARYANA STATE POLLUTION CONTROL BOARD

SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbropr@gmail.com

Annexure - R-III

No. HSPCB/PR/2019/1423
To

Dated 26.8.19
FTMS: 58/31-27/8/19

The Chairman,
Haryana State Pollution Control Board,
Panchkula.

Subject: Recommendation for closure u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 against M/s D.S.P. Handlooms, Sector-18, Near Satsang Bhawan, Panipat.

Ref: This office letter No.HSPCB/PR/2019/1385 dated 21/08/2019.

In the continuation of letter under reference, the detailed information of the above said unit is given as under:

Performa for recommending closure order for the violation under section 33-A of Water Act, 1974 & 31-A of Air Act, 1981.

1	Name of the unit with address	M/s D.S.P. Handlooms, Sector-18, Near Satsang Bhawan, Panipat
2	Category & Product	Green & Reprocessing of cotton waste for manufacturing the mats.
3	Status of CTE & CTO	CTE-Not Obtained, CTO-Not Obtained.
4	Detail of violation: a. Operating without CTE /CTO of the Board. b. ETP not installed c. APCM not installed d. Sample exceeding the norms e. Complaint / Court case, if any. f. Any other	a. Yes b. Not required c. Not required d. No e. No.
5	Detail of violation made as above	Unit was found running illegally without obtaining CTE/CTO from the Board.
6	Detail of Section and Act for Show Cause Notice issued with date	Under section 33-A of Water Act, 1974 & 31-A of Air Act, 1981. Show cause notice issued vide No.1385 dated 21/08/2019. SCN delivered through special messenger on same day.
7	Reply of Show Cause Notice, if any	Not submitted.
8	Present status of the unit compliance made, if any	Non-complying
9	Recommendations as per provisions of the Act / Rules.	The above said unit is involved in reprocessing of Cotton waste i.e carding, Bundle making, punching & Roll making from waste cotton. The unit was visited by the team consisting of representative of CPCB, CGWA and HSPCB on 21/08/2019 and found operating its processing without obtaining prior CTE/CTO from the Board. Show cause notice was issued to unit vide No.1385 dated 21/08/2019 and unit fails to submit the reply of SCN within stipulated time period. The unit was running its process in the non-confirming area. Therefore, it is recommended that the closure order u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 & u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 may be issued alongwith necessary directions to the Executive Engineer, UHBVN, Panipat for disconnection of electric power supply.

DA/1.SCN dated 21/08/2019.
2. Copy of Inspection Report

Signature of the Field Officer
with name

Signature of Regional Officer
with name

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HARYANA STATE POLLUTION CONTROL BOARD

SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbpr@gmail.com

No. HSPCB/PR/2019/ 1425
To:

Dated 20-08-19
FTMS: 5928-2718/19

The Chairman,
Haryana State Pollution Control Board,
Panchkula.

Subject: Recommendation for closure u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 against M/s Bhartiya Spinning Mills, Sector-18, Near Satsang Bhawan, Panipat.

Ref: This office letter No.HSPCB/PR/2019/1387 dated 21/08/2019.

In the continuation of letter under reference, the detailed information of the above said unit is given as under:

Performa for recommending closure order for the violation under section 33-A of Water Act, 1974 & 31-A of Air Act, 1981.

1	Name of the unit with address	: M/s Bhartiya Spinning Mills, Sector-18, Near Satsang Bhawan, Panipat
2	Category & Product	: Green & Reprocessing of cotton waste
3	Status of CTE & CTO	: CTE-Not Obtained, CTO-Not Obtained.
4	Detail of violation: a. Operating without CTE /CTO of the Board. b. ETP not installed c. APCM not installed d. Sample exceeding the norms e. Complaint / Court case, if any. f. Any other	a. Yes b. Not required c. Not Installed d. No e. No.
5	Detail of violation made as above	: Unit was found running illegally without obtaining CTE/CTO from the Board.
6	Detail of Section and Act for Show Cause Notice issued with date	: Under section 33-A of Water Act, 1974 & 31-A of Air Act, 1981. Show cause notice issued vide No.1387 dated 21/08/2019. SCN delivered through special messenger on same day.
7	Reply of Show Cause Notice, if any	: Not submitted.
8	Present status of the unit compliance made, if any	: Non-complying
9	Recommendations as per provisions of the Act / Rules.	: The above said unit is involved in reprocessing of Cotton waste i.e carding, Bundle making, punching & Roll making from waste cotton. The unit was visited by the team consisting of representative of CPCB, CGWA and HSPCB on 21/08/2019 and found operating its processing without obtaining prior CTE/CTO from the Board. Show cause notice was issued to unit vide No.1387 dated 21/08/2019 and unit fails to submit the reply of SCN within stipulated time period. The unit was running its process in the non-confirming area. Therefore, it is recommended that the closure order u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 & u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 may be issued alongwith necessary directions to the Executive Engineer, UHBVN, Panipat for disconnection of electric power supply.

DA/1.SCN dated 21/08/2019.
2. Copy of Inspection Report

Signature of the Field Officer
with name

Signature of Regional Officer
with name



HARYANA STATE POLLUTION CONTROL BOARD

SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2019/ 1422
To

Dated 26.8.19
FTMS: 58133-27/8/19

The Chairman,
Haryana State Pollution Control Board,
Panchkula.

Subject: Recommendation for closure u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 against M/s Anmol Spinners, Sector-18, Near Geeta Spinning Mills, Panipat.

Ref: This office letter No.HSPCB/PR/2019/1386 dated 21/08/2019.

In the continuation of letter under reference, the detailed information of the above said unit is given as under:

Performa for recommending closure order for the violation under section 33-A of Water Act, 1974 & 31-A of Air Act, 1981.

1	Name of the unit with address	:	M/s Anmol Spinners, Sector-18, Near Geeta Spinning Mills, Panipat
2	Category & Product	:	Green & Reprocessing of cotton waste for manufacturing the yarn.
3	Status of CTE & CTO	:	CTE-Not Obtained, CTO-Not Obtained.
4	Detail of violation: a. Operating without CTE./CTO of the Board. b. ETP not installed c. APCM not installed d. Sample exceeding the norms e. Complaint / Court case, if any. f. Any other	:	a. Yes b. Not required c. Not Installed d. No e. No.
5	Detail of violation made as above	:	Unit was found running illegally, without obtaining CTE/CTO from the Board.
6	Detail of Section and Act for Show Cause Notice issued with date	:	Under section 33-A of Water Act, 1974 & 31-A of Air Act, 1981. Show cause notice issued vide No.1386 dated 21/08/2019. SCN delivered through special messenger on same day.
7	Reply of Show Cause Notice, if any	:	Submitted-Not satisfactory.
8	Present status of the unit compliance made, if any	:	Non-complying
9	Recommendations as per provisions of the Act / Rules.	:	The above said unit is involved in reprocessing of Cotton waste i.e carding, Bundle making, punching & Roll making from waste cotton. The unit was visited by the team consisting of representative of CPCB, CGWA and HSPCB on 21/08/2019 and found operating its processing without obtaining prior CTE/CTO from the Board. Show cause notice was issued to unit vide No.1386 dated 21/08/2019 and the unit has submitted the reply of SCN which is not satisfactory. The unit was running its process in the non-confirming area. Therefore, it is recommended that the closure order u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 & u/s 31-A of Air (Prevention & Control of Pollution) Act, 1981 may be issued alongwith necessary directions to the Executive Engineer, UHBVN, Panipat for disconnection of electric power supply.

DA/1.SCN dated 21/08/2019.
2. Copy of Inspection Report

Signature of the Field Officer
with name

Signature of Regional Officer
with name

Annexure-R-IV



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2019/1836

Dated 12/9/2019

To

M/s Sawan K. Motors (P) Ltd.,
Near Toll Plaza, GT Road, Panipat

Subject: Show cause notice regarding the non-submission of land documents i.e. NOC from MC Panipat.

Kindly refer to subject noted above, it is intimated that your site was visited on 21/08/2019 by the team in compliance of order dated 05/08/2019 in the O.A. No.621/2019 titled as Residents Welfare Association (Regd.) Vs State of Haryana. During the inspection it was found that you have not produced the copy of NOC/License issued from the concerned Municipal Corporation to operate/run the orange category unit in residential area as per notification dated 20/08/2016 issued by Urban Local Bodies Department, Haryana.

In view of that above, you are hereby directed to show cause within **07** days, to submit the copy of NOC/License to this office failing which action as per law will be initiated against the unit.


4/9/19
Regional Officer
Panipat Region



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2019/ 1846
 FTMS:
 To

Dated 13/9/19

The Regional Director,
 Central Ground Water Authority,
 North-west Region, 3-B, Sector-27-A
 Chandigarh.

Sub: Initiating action against the units mentioned in O.A. No.621/2019 titled as Resident Welfare Association (Regd.) Vs State of Haryana & ors pending before the Hon'ble National Green Tribunal, New Delhi.

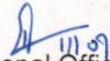
Kindly refer to subject noted above, it is intimated that units mentioned in the complaint was visited on 21/08/2019 and 22/08/2019 by the team in compliance of order dated 05/08/2019 in the O.A. No.621/2019 titled as Residents Welfare Association (Regd.) Vs State of Haryana. During the inspection it was found that the units mentioned in the complaint has not obtained the required permission from CGWA for extraction of ground water. The list of the units is given as under:

1. M/s Longowal Spinning Mills, Sector-18, Panipat.
2. M/s Loom Knits, Sector-18, Panipat
3. M/s Geeta Spinning Mills, Sector-18, Panipat
4. M/s Ashoka Spinning Mills, Sector-18, Panipat
5. M/s Parkash Woollen Mills, Sector-18, Panipat presently working as unit M/s Pratham Textile, Sector-18, Panipat
6. M/s Bhartiya Spinning Mill, Sector-18, Panipat
7. M/s Lord Shiva Hand Spinning Mill, Sector-18, Panipat presently working as unit M/s DSP Handloom, Sector-18, Panipat
8. M/s Kaushalya woollen Mills, Sector-40, Panipat
9. M/s Saraswati woollen Mills, Sector-40, Panipat
10. M/s Jyoti Spinning Mills, Sector-18, Panipat presently working as unit M/s Sawan K. Motors Pvt. Ltd., Sector-18, Panipat

In view of the above, kindly initiate the action against the said violating units in accordance with law.

It is submitted for your kind information & further necessary action, please.

DA/As above


 Regional Officer,
 HSPCB, Panipat



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2019/1829

Dated 11.09.2019

FTMS:

To

The Commissioner,
Municipal Corporation,
Panipat.

Sub: OA No. 621/2019 titled as Resident Welfare Association Vs. State of Haryana & Ors.

In this connection it is intimated that a complaint has been filed in Hon'ble NGT vide OA No. 621/2019 titled as Resident Welfare Association Vs. State of Haryana & Ors regarding the illegal operating units in sector-18, Panipat.

As per the NGT order dated 28.07.2019 a team of officers consisting of Additional Deputy commissioner, Panipat, CPCB, CGWA and HSPCB visited the site on 21.08.2019 & 22.08.2019 and found that industries/units were operating at site without obtaining valid permission from the Authority/your department. The list of these units is given as under:-

1. M/s Bhartiya Spinning Mills, Sector-18, Panipat.
2. M/s Lord Shiva Spinning Mills, Sector-18, Panipat. presently unit M/s DSP Handlooms is working on site
3. M/s Parkash Spinning Mills, Sector-18, Panipat. presently unit M/s Partham Textile is working on site
4. m/s GEETa Spinning Mills Sector-18 Panipat presently unit M/s Sawan K Motors Pvt Ltd is working on site
5. M/s Anmol spinners Sector-18 Panipat

In view of above, you are requested to take necessary action on above said units as per norms please.

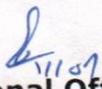
DA/ ~~Asst. Secy~~


Regional Officer
HSPCB, Panipat

No. HSPCB/PR/2019/ 1830

Dated 11.09.2019

A copy of the above is forwarded to the Deputy Commissioner, Panipat for information and necessary action please.


Regional Officer
HSPCB, Panipat



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2019/1831

Dated 11.09.2019

FTMS:

To

The District Town & Country Planner,
Panipat.

Sub: OA No. 621/2019 titled as Resident Welfare Association Vs. State of Haryana & Ors.

In this connection it is intimated that a complaint has been filed in Hon'ble NGT vide OA No. 621/2019 titled as Resident Welfare Association Vs. State of Haryana & Ors regarding the illegal operating units in sector-18, Panipat.

As per the NGT order dated 28.07.2019 a team of officers consisting of Additional Deputy commissioner, Panipat, CPCB, CGWA and HSPCB visited the site on 21.08.2019 & 22.08.2019 and found that industries/units were operating at site without obtaining valid permission from the Authority/your department. The list of these units is given as under:-

1. M/s Kaushalya Wollen Mills, Sector-40, Panipat.
2. M/s Saraswati Wollen Mills, Sector-40, Panipat.

In view of above, you are requested to take necessary action on above said units as per norms please.

DA/ ~~As above~~


Regional Officer
HSPCB, Panipat

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Dated 11.09.2019

No. HSPCB/PR/2019/1832

A copy of the above is forwarded to the Deputy Commissioner, Panipat for information and necessary action please.


Regional Officer
HSPCB, Panipat

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